

**CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH**

**OA.No.393/2019**

**Dated Friday, the 22<sup>nd</sup> day of March, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member  
&  
Hon'ble Mr.P.Madhavan, Judicial Member**

S.Venkata Ramana,  
S/o. Late S.Kondaswamy,  
No.29-B, Subasree Block,  
Patel Street, Nehru Nagar, Chrompet,  
Chennai 600 044.

**...Applicant**

By Advocate M/s Menon, Karthik, Mukundan and Neelakantan

Vs.

1.The Union of India, Rep., by  
The Chairman, Central Board of Excise &  
Customs, North Block, New Delhi.

2.The Principal Chief Commissioner,  
Chennai Customs, Customs House,  
No.60, Rajaji Salai, Chennai 600 001.

**...Respondents**

**ORDER****Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to count the past service rendered by the applicant in the previous department (i.e.) from 22.08.1984 to 27.07.1994, for the purpose of granting 2<sup>nd</sup> and 3<sup>rd</sup> MACP benefits w.e.f 19.05.2009 and 22.08.2014 in PB3 with GP of 6600 and GP of 7600 respectively on par with similarly placed colleagues of the applicants and pass such further or other orders as may be deemed fit and proper.”

2. Learned counsel for the applicant would submit that the applicant had made Annexure A-13 representation dated 06.12.2018 in regard to his grievance which is still pending before the competent authority. The applicant would accordingly be satisfied if the competent authority is directed to consider his representation in accordance with the relevant rules and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

3. Keeping in view the limited relief urged and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A-13 representation dated

06.12.2018 in accordance with law and as per the relevant rules and pass a reasoned and speaking order within a period of six weeks from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

**(P.MADHAVAN)**  
**MEMBER(J)**

**(R.RAMANUJAM)**  
**MEMBER (A)**

**22.03.2019**

M.T.